

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A No.168 OF 2013

Friday, this the 19th day of June, 2015

CORAM:

HON'BLE Mr. JUSTICE N.K. BALAKRISHNAN, JUDICIAL MEMBER
HON'BLE Mr. R. RAMANUJAM, ADMINISTRATIVE MEMBER

Sukumary Joseph, W/o. Joseph,
Assistant Superintendent of Posts,
Ernakulam Sub-Division,
O/o. Senior Superintendent Office, Ernakulam.

- Applicant

(By Advocate Mr. V. Sajith Kumar)

Versus

1. Union of India represented by the Secretary
to the Government of India, Department of Posts,
Government of India, New Delhi – 110 001.

2. The Chief Postmaster General,
Kerala Circle, Trivandrum – 695 101.

3. The Senior Superintendent of Post Offices,
Ernakulam.

4. The Director of Postal Services,
Central Region, Ernakulam.

- Respondents

(By Advocate Mr. N. Anil Kumar, Senior PCGO)

The application having been heard on 19.06.2015, the Tribunal on the same day delivered the following:

O R D E R (Oral)

HON'BLE Mr. JUSTICE N.K. BALAKRISHNAN, JUDICIAL MEMBER

It is submitted by the learned counsel for the applicant that as against the order passed by the Disciplinary Authority, Annexure A-8 representation has been submitted by the applicant and it is pending before the Appellate Authority.

2. Hence, Appellate Authority is directed to dispose of Annexure A-8 appeal within two months from the date of receipt of a copy of this order. The applicant shall be heard in the matter. The applicant is permitted to produce documents to substantiate her plea raised in her appeal.

3. The Original Application is disposed of accordingly. No costs.

(Dated, this the 19th June, 2015.)

R. Ramanujam

(R. RAMANUJAM)
ADMINISTRATIVE MEMBER

N.K. Balakrishnan

(N.K. BALAKRISHNAN)
JUDICIAL MEMBER

ax